

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3436  
ANSWERED ON:16.03.2011  
IMPLEMENTATION OF OBC RESERVATION  
Baal Thiru Thalikkottai Rajuthevar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the employees belonging to Other Backward Classes (OBCs) working in Government departments and public sector undertakings are discriminated against their services and promotion;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government has any mechanism to monitor the implementation of reservation policy for OBC categories;
- (d) if so, the details thereof;
- (e) if not, whether the Government proposes to evolve a mechanism to monitor the implementation of 27% reservation to OBCs and to address the grievances of OBC employees; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): No, Madam.

(b): Does not arise.

(c) to (f): Yes, Madam. All the appointing authorities/establishments maintain reservation roster registers for ensuring that reservations including to the OBCs are provided as per policy. Ministry/Department and Organization under the Heads of Department appoints Liaison Officers for OBCs, who, inter-alia, ensure that reservation to OBCs is implemented as per instructions issued on the subject from time to time. In addition, information about representation of SCs, STs and OBCs in Central Government services is presented in the Annual Report of this Ministry.